

MINUTES OF THE MEETING No. 43/09 dated 21.1.2009 UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.

The 43/09 meeting of Advance Licensing Committee was dated 21.1.2009 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

The Committee first considered minutes of the ALC Meeting No.42/09 for confirmation and confirmed and adopted the same without any change.

Case No A-94 NC No.43/09 Dated 21.1.09	M/s. Synthite Industrial Chemicals (I)Ltd, Ernakulam F.No.01/84/162/747 /AM08/DES-IV RLA F.No.10/24/40/108/AM08 Lic.No.1010027281 dated 10.9.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.2.2009

Case No A-95 NC No.43/09 Dated 21.1.09	M/s. Kancor Ingredients Ltd., Kerala F.No.01/83/162/911 /AM08/DES-IV RLA F.No.10/24/40/106/AM08 Lic.No.1010027263 dated 6.9.07
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The Committee considered the case as per agenda and noted that Spices Board has given the report for 138 MT only against 400 MT allowed. It is also noted that the yield varies from 7.70% to 18.67%. The Committee decided to request Spices Board to furnish details of yield for further quantities. Accordingly the case may be re-listed on 18.2.2009

Case No A-96 NC No.43/09 Dated 21.1.09	M/s. Plant Lipids (P) Ltd, Cochin F.No.01/85/162/309 /AM08/DES-IV RLA F.No.10/24/40/46/AM08 Lic.No.1010026655 dated 6.6.07
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The Committee considered the case as per agenda. The representatives of Spices Board present in the meeting and on the basis of written comments offered by them vide Letter No.MD/FNP /03/PL/08 dt. 17.6.2008 that the weighted average yield comes to 1.947% whereas the firm has applied at 3.5% yield, the Committee decided to approve the case at 3.5% yield as under:-

Item of Export	Qty	Item of Import	Qty
CURCUMIN POWDER	8750.000	TURMERIC	250000.000 Kg

(OLEORESIN TURMERIC 95%)	Kg		
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This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No C-15 NC No.43/09 Dated 21.1.09	M/s. Piramal Glass Ltd, Mumbai F.No.01/83/162/1023 /AM09/DES-IV
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The Committee considered the case as per agenda and in the light of verbal comments of Deptt. IPP decided to clarify that Soda Ash (Dense) and Soda Ash (light) are required for use in manufacturing of Glass Bottle. The Committee further decided to amend the item of import No.1 of SION A-3016 from Soda Ash (Dense) to Soda Ash (Dense/light).

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-369 NC No.43/09 Dated 21.1.09	M/s. Esteem Inds. (P) Ltd, Goa F.No.01/83/50/1619 /AM08/DES-IV RLA F.No.17/24/40/87/AM08 Lic.No.1710001824 dated 27.11.07
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/151/2004-Ch.II dated 19.1.2009 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Product 10 AT Castor Oil 20 moles ethoxylate	1 Kg	Ethylene Oxide	0.490 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-370 NC No.43/09 Dated 21.1.09	M/s. Esteem Inds. (P) Ltd, Goa F.No.01/83/50/1780 /AM08/DES-IV RLA F.No.17/24/40/121/AM08 Lic.No.1710001875 dated 31.12.07
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The Committee considered the case as per agenda and in the light of verbal comments of the representative of Deptt. of C&PC (Chem.Div.), the Committee decided to amend the description of export item from Castor Oil EO-40 (Castor Oil 40 Mole Ethoxylate to Hydrogenated Castor Oil Ethoxylate (Gastor HCO 16) and enhance the quantity of import item Ethylene Oxide from 0.393 Kg to 0.430 Kg as mentioned in the minutes of the ALC Meeting No.50/83ALC1/2007 dated 19/3/2008 in Case No.4/42/83-ALC1/2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-371 NC No.43/09 Dated 21.1.09	M/s. Esteem Inds. (P) Ltd, Goa F.No.01/83/50/1488 /AM08/DES-IV RLA F.No.17/24/40/77/AM08 Lic.No.1710001797 dated 1.11.07
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/151/2004-Ch.II dated 19.1.2009 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Product DEF 94 Castor Oil 34 moles ethoxylate	1 Kg	Ethylene Oxide	0.620 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-372	M/s. Esteem Inds. (P) Ltd, Goa
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NC No.43/09 Dated 21.1.09	F.No.01/83/50/1180 /AM08/DES-IV RLA F.No.17/24/40/56/AM08 Lic.No.1710001759 dated 12.9.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.2.2009

Case No M-373 NC No.43/09 Dated 21.1.09	M/s. VIC Industries, Goa F.No.01/83/50/616 /AM08/DES-IV RLA F.No.17/24/40/36/AM08 Lic.No.1710001683 dated 28.6.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.2.2009

Case No M-374 NC No.43/09 Dated 21.1.09	M/s. Constech Enterprises (P) Ltd, N. Delhi F.No.01/83/50/403 /AM09/DES-IV RLA F.No.05/24/40/36/AM09 Lic.No.0510219936 dated 30.4.08
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The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dated 21/1/09 stating that there is no scope for enhancement of quantity of import. The Committee decided to maintain status quo..

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No M-375 NC No.43/09 Dated 21.1.09	M/s. Constech Enterprises (P) Ltd, N. Delhi F.No.01/83/50/404 /AM09/DES-IV RLA F.No.05/24/40/37/AM09 Lic.No.0510219938 dated 30.4.08
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The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dated 21/1/09 stating that there is no scope for enhancement of quantity of import. The Committee decided to maintain status quo..

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No M-376 NC No.43/09 Dated 21.1.09	M/s. Speciality Papers Ltd, Mumbai F.No.01/83/50/1310 /AM07/DES-IV RLA F.No.03/95/40/1426/AM07 Lic.No.0310421691 dated 2.3.07
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The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. Nil dated 21.1.2009 and in view of the Central Excise Certified Data for the year 2004-05 , 2005-06 and 2006-07, the Committee decided to approve the pending cases for the year 2006-07 (as detailed below) as under:-

<u>S.No.</u>	<u>RLA F.No.</u>	<u>Licence No.</u>	<u>Date</u>
1.	03/95/40/566/AM07	0310396792	28.8.2006
2.	03/95/40/657/AM07	0310400315	29.9.2006
3.	03/95/40/658/AM07	0310400300	20.9.2006
4.	03/95/40/671/AM07	0310402521	4.10.2006
5.	03/95/40/672/AM07	0310402543	4.10.2006
6.	03/95/40/707/AM07	0310404513	17.10.2006
7.	03/95/40/752/AM07	0310404606	17.10.2006
8.	03/95/40/763/AM07	0310404516	17.10.2006
9.	03/95/40/765/AM07	0310402109	29.9.2006
10.	03/95/40/812/AM07	0310402531	4.10.2006
11.	03/95/40/795/AM07	0310402201	3.10.2006
12.	03/95/40/892/AM07	0310405663	27.10.2006
13.	03/95/40/962/AM07	0310408583	17.11.2006
14.	03/95/40/1066/AM07	0310411653	11.12.2006
15.	03/95/40/1014/AM07	0310425440	3.4.2007

16.	03/95/40/1003/AM07	0310412802	20.12.2006
17.	03/95/40/1197/AM07	0310419056	9.2.2007
18.	03/95/40/1269/AM07	0310420297	21.2.2007
19.	03/95/40/1307/AM07	0310423217	15.3.2007
20.	03/95/40/1423/AM07	0310421307	28.2.2007
21.	03/95/40/1426/AM07	0310421691	2.3.2007
22.	03/95/40/1438/AM07	0310421681	2.3.2007

Item of Export	Qty	Item of Import	Qty
OTC (one time carbon) Paper base tissue paper	1 Kg	Waste paper	0.63 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-377 NC No.43/09 Dated 21.1.09	M/s. Speciality Papers Ltd, Mumbai F.No.01/83/50/1001 /AM07/DES-IV RLA F.No.03/95/40/1066/AM07 Lic.No.0310411653 dated 11.12.06
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The case included in the above list mentioned in Case No.M-376.

Case No M-378 NC No.43/09 Dated 21.1.09	M/s. VVF Ltd, Mumbai F.No.01/83/162/587 /AM09/DES-IV
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The Committee considered the case as per agenda and in view of the request of the firm made vide letter dated 19/1/09 for defer of personal hearing for 3 weeks, the Committee decided to grant personal hearing on 11/2/2009.

Case No M-379 NC No.43/09 Dated 21.1.09	M/s. Monarch Catalyst (P) Ltd, Thane, Mumbai F.No.01/83/50/223 /AM09/DES-IV RLA F.No.03/95/40/1256/AM08
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The Committee considered the case as per agenda and in view of the comments offered by the representative of Deptt. of C&PC (Chem.Div.), the Committee decided not to change the description of export product.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-380 NC No.43/09 Dated 21.1.09	M/s. Monomer Chemicals Inds., (P) Ltd, Mumbai F.No.01/83/50/857 /AM06/DES-IV RLA F.No.03/95/40/882/AM06 Lic.No.0310353665 dated 26/10/05
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The Committee considered the case as per agenda and in the light of verbal comments offered by the representative of Deptt. of C&PC (Chem.Div.) and taking clue from adhoc norms approved in ALC M.No.42/07 dated 31/1/2007 in Case No.B-11219, decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Vat Red 15.MD(N) Dark Red Grains	1 Kg	1. Vat Red 15 CDP Redish Powder 2. Sodium Lignin Sulfonate (Borresperse 3 A) Dark Brown Powder	0.286 Kg 0.629 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 43/83-ALC1/2008 **MEETING DATE** : 21.01.2009

1	Case No.:50/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/01858/AM08/	RLA File :02/24/040/00203/AM06/	Lic.No/Date:0210084659 22.12.2005	Defer Date:18.02.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm/RLA. Last reminder issued on 23/12/2008. Accordingly the case may be re-listed on 18.2.2009.

2	Case No.:51/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/01859/AM08/	RLA File :02/24/040/00204/AM06/	Lic.No/Date:0210084661 23.12.2005	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm/RLA. Last reminder issued on 23/12/2008. Accordingly the case may be re-listed on 18.2.2009.			

3	Case No.:1/2/82-ALC1/2006	Party Name:MAILAM INDIA LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/82/050/01363/AM06/	RLA File :25/80/040/00036/AM06/	Lic.No/Date:2510001581 13.02.2006	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm/RLA. Reminder issued on 6.10.08 by this office. Accordingly the case may be re-listed on 18.2.2009.			

4	Case No.:23/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00133/AM09/	RLA File :08/24/040/00252/AM06/	Lic.No/Date:0810053991 16.02.2006	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm/RLA. Last reminder issued on 23/12/2008. Accordingly the case may be re-listed on 18.2.2009.			

5	Case No.:22/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00132/AM09/	RLA File :08/24/040/00251/AM06/	Lic.No/Date:0810053990 16.02.2006	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm/RLA. Last reminder issued on 23/12/2008. Accordingly the case may be re-listed on 18.2.2009.			

6	Case No.:42/46/83-ALC1/2007	Party Name:DIVYA JEWELLERS PVT LTD	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/01850/AM08/	RLA File :05/24/040/00297/AM07/	Lic.No/Date:0510186621 13.07.2006	Defer Date:18.02.2009

Decision :The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 18.2.2009

7	Case No.: 13/35/82-ALC1/2006	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
	HQ File :01/82/050/01173/AM07/	RLA File :10/24/040/00074/AM07/	Lic.No/Date:1010024638 19.10.2006	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 18.2.2009.			

8	Case No.: 11/36/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
	HQ File :01/87/050/00670/AM07/	RLA File :03/94/040/00740/AM07/	Lic.No/Date:0310405802 30.10.2006	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 18.2.2009.			

9	Case No.: 45/46/83-ALC1/2007	Party Name:KRISTALL OCEAN EXPORT PVT.LTD.,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
	HQ File :01/83/050/01853/AM08/	RLA File :03/94/040/00648/AM07/	Lic.No/Date:0310407349 09.11.2006	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 18.2.2009			

10	Case No.: 29/38/82-ALC1/2006	Party Name:MURTUZA EXPORTS,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 18.2.2009.			

	Case No.: 57/3/83-ALC1/2008	Party Name:KEDIA LUMBERS	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
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11	HQ File :01/83/050/00063/AM09/	RLA File :24/80/040/00041/AM07/	Lic.No/Date:2410018602 15.03.2007	Defer Date:18.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 25/11/08. Accordingly the case may be relisted on 18.2.09.				

12	Case No.:50/16/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00519/AM08/	RLA File :10/24/040/00049/AM08/	Lic.No/Date:1010026736 14.06.2007	Defer Date:18.02.2009
Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 18.2.2009.				

13	Case No.:336/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/85/050/00039/AM08/	RLA File :05/24/040/00204/AM08/	Lic.No/Date:0510205001 15.06.2007	Defer Date:18.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 18.2.2009.				

14	Case No.:72/3/83-ALC1/2008	Party Name:ALFA ICA (INDIA) LTD.,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00078/AM09/	RLA File :08/24/040/00084/AM08/	Lic.No/Date:0810065557 22.06.2007	Defer Date:18.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009.				

15	Case No.:113/46/83-ALC1/2007	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/01921/AM08/	RLA File :07/24/040/00225/AM08/	Lic.No/Date:0710052245 29.06.2007	Defer Date:18.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Steel. Accordingly the case may be re-listed on 18.2.2009.				

	Case No.:114/46/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY	Meet No/Date:43/83-ALC1/2008	Status:Case
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16		HINDUSTHAN SEALS LTD.)	21.01.2009	Deferred
	HQ File :01/83/050/01922/AM08/	RLA File :02/24/040/00095/AM08/	Lic.No/Date:0210102082 02.07.2007	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 27/10/08 and decided to issue reminder. Accordingly the case may be relisted on 18.2.09.			

17	Case No.:351/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/85/050/00066/AM08/	RLA File :05/24/040/00419/AM08/	Lic.No/Date:0510208088 24.08.2007	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 18.2.2009.			

18	Case No.:2/9/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00174/AM09/	RLA File :10/24/040/00129/AM08/	Lic.No/Date:1010027923 16.11.2007	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.2.2009.			

19	Case No.:80/3/83-ALC1/2008	Party Name:AMOL DICALITE LIMITED,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00086/AM09/	RLA File :08/24/040/00143/AM08/	Lic.No/Date:0810068620 22.11.2007	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the RLA/firm has been received on 13/1/2009 and decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.2.2009.			

20	Case No.:201/46/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/02009/AM08/	RLA File :02/24/040/00226/AM08/	Lic.No/Date:0210106398 23.11.2007	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm D/L dated 15/12/08 issued by the Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 18.2.09.			

21	Case No.:12/51/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/02046/AM08/	RLA File :10/24/040/00156/AM08/	Lic.No/Date:1010028447 10.01.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 18.2.2009.			

22	Case No.:37/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00307/AM09/	RLA File :02/24/040/00281/AM08/	Lic.No/Date:0210108327 18.01.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm/RLA has been received on 15/12/2008 and decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.2.2009.			

23	Case No.:32/1/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/02106/AM08/	RLA File :03/95/040/01151/AM08/	Lic.No/Date:0310462022 21.02.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 18.2.2009.			

24	Case No.:60/9/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00232/AM09/	RLA File :03/94/040/01197/AM08/	Lic.No/Date:0310463223 28.02.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the D/L issued on 24/12/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.9.2009.			

25	Case No.:1/50/83-ALC1/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/02033/AM08/	RLA File :17/24/040/00158/AM08/	Lic.No/Date:1710001970 03.03.2008	Defer Date:18.02.2009

Decision : The Committee considered the case as per agenda and noted the copy of Central Excise Data from the firm vide letter dated 8/11/08 is awaited.. Accordingly the case may be re-listed on 18/2/2009.

26

Case No.:13/7/83-ALC1/2008	Party Name:SYNDICATE LABLES	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status :Case Approved
HQ File :01/83/050/00160/AM09/	RLA File :05/24/040/00913/AM08/	Lic.No/Date:0510217304 03.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. Nil dated 21.1.2009 and decided to approve this case as under as applied for which includes 5% wastage. :-			
Item of Export	Qty	Item of Import	Qty
1. Self Adhesive Paper labels printed/unprinted of various sizes VE 155 GSM+/-10%	9560 Kg	1. Self Adhesive paper in Rolls VE 155 GSM+/-10%	10038 Kg
2. Self Adhesive Paper labels printed/unprinted of various sizes DT 180 GSM+/-10%	9500 Kg	2. Self Adhesive Paper in Rolls DT 180 GSM+/-10%	9975 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

27	Case No.:32/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00204/AM09/	RLA File :03/95/040/00963/AM08/	Lic.No/Date:0310465592 18.03.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009.			

28	Case No.:34/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00206/AM09/	RLA File :03/95/040/01020/AM08/	Lic.No/Date:0310465584 18.03.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009.

29	Case No.:61/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00331/AM09/	RLA File :31/24/040/00419/AM09/	Lic.No/Date:3110033456 07.04.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009.			

30

Case No.:52/11/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Approved
HQ File :01/83/050/00322/AM09/	RLA File :07/21/040/01518/AM08/	Lic.No/Date:0710056829 08.04.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. Nil dated 21.1.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Triwall Sleeve, Tray and ap with Plywood Deck Pallet, Including end caps and Retainer Strips 21 Modules in 1 box) The quantity of imported board should persent in each box 10 Sq. Meter Containing Min. 72450 Kg of Triwall 7 Ply heavy Duty Corrugated Board	3450 Nos.	1. Triwall 7 Ply Heavy Duty Corrugated Board 1815 X 2675 MM 4.855 Sq. Meter 2. Triwal 7 Ply Heavy Duty Corrugated Board 2025 X 2700 MM 5.467 Sq. meter	34.500 Kg 37.950 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

31	Case No.:32/11/83-ALC1/2008	Party Name:PRATIK PANELS LTD.,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00302/AM09/	RLA File :03/95/040/00066/AM09/	Lic.No/Date:0310469018 22.04.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 21.1.2009 offered by him the Committee decided to call for the following information from the firm as under:-			

1. Consumption data of various inputs again export product duly certified by Central Excise.
2. Calculation sheet to arrive a the qty. of RM asked for on the basis of wastage claimed.

Accordingly the case may be re-listed on 18.2.2009.

32	Case No.:60/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00330/AM09/	RLA File :31/24/040/00025/AM09/	Lic.No/Date:3110033638 29.04.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 29.7.08 by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 18.2.2009.			

33	Case No.:5/11/83-ALC1/2008	Party Name:NASA WOOD INDUSTRIES	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00275/AM09/	RLA File :53/81/040/00006/AM08/	Lic.No/Date:5310005533 06.05.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 18.2.2009.			

	Case No.:49/11/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Approved	
	HQ File :01/83/050/00319/AM09/	RLA File :02/24/040/00036/AM09/	Lic.No/Date:0210112481 15.05.2008	Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of Biotechnology vide letter No.BT/IL/05/286/2008-PID dated 23.12.2008 and decided to approve this case as under:-				
	Item of Export	Qty.	Item of Import	Qty.	Wastage Norms (%)
	1. Advazyme LE	1 MT	1. Biotouch C 700 2. Biotouch C 800 3. Ecostone P 9000 4. Ecostone L 900 5. Ecostone CXP 500	0.014 MT 0.05 MT 0.0005 MT 0.0165 MT 0.019 MT	1 1 1 1 1

34

2. Advazyme LG	1 MT	Ecostone L 900	0.015 MT	1
3. Softzyme	1 MT	1. Biotouch C 700	0.02 MT	1
		2. Biotouch C 800	0.066 MT	1
		3. Ecostone P 9000	0.0024 MT	1
		4. Ecostone L 900	0.0035 MT	1
		5. Ecostone CXP 500	0.0001 MT	1
		6. Ecostone HPP 1500	0.0001 MT	1
		7. Ecostone HPP 15000	0.0001 MT	1
4. Rzyme EC	1 MT	1. Biotouch C 800	0.02 MT	1
		2. Ecostone P 9000	0.02 MT	1
		3. Ecostone L 900	0.0005 MT	1
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

35	Case No.:68/18/83-ALC1/2008	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00599/AM09/	RLA File :02/24/040/00040/AM09/	Lic.No/Date:0210112752 26.05.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 6/1/2009 and decided to defer consideration of the case for four weeks for want of comments from DIPP. Accordingly the case may be re-listed on 18.2.2009.			

36	Case No.:6/10/83-ALC1/2008	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Transferred to Different Section
	HQ File :01/83/050/00270/AM09/	RLA File :11/24/040/00006/AM09/	Lic.No/Date:1110017260 27.05.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-I (DES-I).			

37	Case No.:6/11/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00276/AM09/	RLA File :05/24/040/00515/AM08/	Lic.No/Date:0510221448 03.06.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009.

38	Case No.:1/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00352/AM09/	RLA File :05/24/040/00446/AM08/	Lic.No/Date:0510221887 10.06.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009.			

39	Case No.:1/15/83-ALC1/2008	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00479/AM09/	RLA File :31/24/040/00067/AM09/	Lic.No/Date:3110034184 25.06.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 24/12/08 issued by this office. Accordingly the case may be re-listed on 18.02.2009.			

40	Case No.:3/15/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00481/AM09/	RLA File :02/24/040/00082/AM09/	Lic.No/Date:0210114126 25.06.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 19/1/2009 and decided to refer the reply to DIPP for consideration/examination and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 18.2.2009.			

41	Case No.:7/15/83-ALC1/2008	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00485/AM09/	RLA File :03/94/040/00298/AM09/	Lic.No/Date:0310476299 25.06.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of Fertilizer. Reminder issued on 19.1.09. Accordingly the case may be re-listed on 18.2.2009.			

42	Case No.:8/15/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00486/AM09/	RLA File :34/24/040/00048/AM09/	Lic.No/Date:3410021681 25.06.2008	Defer Date:18.02.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009

43	Case No.: 10/15/83-ALC1/2008	Party Name:WELDON CELLOPLAST LTD.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
	HQ File :01/83/050/00488/AM09/	RLA File :05/24/040/00220/AM09/	Lic.No/Date:0510222891 26.06.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information called for from firm vide letter dated 25.10.2008. Reminder issued on 19/1/2009. Accordingly the case may be re-listed on 18.2.09.			

44	Case No.: 15/15/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
	HQ File :01/83/050/00493/AM09/	RLA File :03/95/040/00297/AM09/	Lic.No/Date:0310476566 26.06.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 18.2.2009.			

45	Case No.: 6/17/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
	HQ File :01/83/050/00526/AM09/	RLA File :04/24/040/00188/AM07/	Lic.No/Date:0410097097 10.07.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009.			

46	Case No.: 10/18/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
	HQ File :01/83/050/00541/AM09/	RLA File :05/24/040/00535/AM08/	Lic.No/Date:0510223877 16.07.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009.			

	Case No.: 11/19/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
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47	HQ File :01/83/050/00618/AM09/	RLA File :03/94/040/00369/AM09/	Lic.No/Date:0310479348 18.07.2008	Defer Date:18.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009.				

48	Case No.:1/25/83-ALC1/2008	Party Name:POLYTEC PACKING (INDIA) PVT LTD,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00750/AM09/	RLA File :07/24/040/00291/AM09/	Lic.No/Date:0710059545 02.09.2008	Defer Date:18.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009.				

49	Case No.:9/25/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00758/AM09/	RLA File :10/24/040/00075/AM09/	Lic.No/Date:1010030917 10.09.2008	Defer Date:18.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.2.2009.				

50	Case No.:8/27/83-ALC1/2008	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00791/AM09/	RLA File :30/24/040/00034/AM09/	Lic.No/Date:3010058022 17.09.2008	Defer Date:04.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.2.2009.				

51	Case No.:1/27/83-ALC1/2008	Party Name:ALOK INDUSTRIES	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00784/AM09/	RLA File :05/24/040/00194/AM09/	Lic.No/Date:0510227724 18.09.2008	Defer Date:18.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 25/10/08 and decided to issue reminder. Accordingly the case may be relisted on 18.2.09.				

	Case No.:11/27/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:43/83-ALC1/2008	Status:Case
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52			21.01.2009	Deferred
	HQ File :01/83/050/00794/AM09/	RLA File :05/24/040/00247/AM08/	Lic.No/Date:0510227807 19.09.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009			

53	Case No.:17/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00800/AM09/	RLA File :17/24/040/00018/AM09/	Lic.No/Date:1710002176 19.09.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009			

54	Case No.:18/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00801/AM09/	RLA File :17/24/040/00022/AM09/	Lic.No/Date:1710002177 19.09.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009			

55	Case No.:19/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00802/AM09/	RLA File :17/24/040/00081/AM09/	Lic.No/Date:1710002178 19.09.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009			

56	Case No.:21/27/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD		Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Approved
	HQ File :01/83/050/00804/AM09/	RLA File :03/95/040/00505/AM09/		Lic.No/Date:0310487058 19.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/119/2007/Ch.II dated 22.12.2008 and decided to approve this case as under:-				
	Item of Export	Qty	Item of Import	Qty	

50	STERO NC040 (Nonyl Phenol Poly Glycol Ether) Nonyl Phenol 2 moles ethoxylate	1 kg.	1. Nonyl Phenol 2. Ethylene Oxide	0.728 Kg 0.291 kg
	STERO X100(N) (Nonyl Phenol Poly Glycol Ether) Nonyl Phenol 7 moles ethoxylate	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.425 Kg 0.595 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

57	Case No.:23/27/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00806/AM09/	RLA File :03/94/040/00548/AM09/	Lic.No/Date:0310487230 22.09.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 18.2.2009.			

58	Case No.:24/27/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00807/AM09/	RLA File :03/94/040/00968/AM07/	Lic.No/Date:0310487328 22.09.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.2.2009.			

59	Case No.:26/27/83-ALC1/2008	Party Name:SUPERLITE JOINTINGS PVT. LTD.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00809/AM09/	RLA File :05/24/040/00409/AM09/	Lic.No/Date:0510228003 23.09.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 12/1/2009 and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 18.2.2009.			

60	Case No.:31/27/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00814/AM09/	RLA File :03/94/040/00442/AM09/	Lic.No/Date:0310487418 23.09.2008	Defer Date:18.02.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the D/L issued on 24/12/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.2.2009.

61	Case No.: 32/27/83-ALC1/2008	Party Name:NAGAR HA VELI PERFUMES & AROMATIS	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
	HQ File :01/83/050/00815/AM09/	RLA File :03/95/040/00393/AM09/	Lic.No/Date:0310487431 23.09.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application from RLA/Firm and reply to the D/L dated 27/10/2008 and reminder dated 19/1/09 issued by this office. Accordingly the case may be re-listed on 18.2.09..			

62

Case No.:27/28/83-ALC1/2008	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Approved								
HQ File :01/83/050/00843/AM09/	RLA File :03/94/040/00625/AM09/	Lic.No/Date:0310488015 26.09.2008	Defer Date:								
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 15022/7/2008-Ch.II dated 14.7.2008 and decided to approve this case as under:- <table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Ethoprophos Technical (Ethoprophos)</td><td>1 Kg</td><td>1. N-Propyl Mercaptan 2. Phosphorous Oxychloride 3. Ethanol (99% basis) 4. Caustic Soda Lye (100% basis)</td><td>0.700 Kg 0.830 Kg 0.244 kg 0.837 Kg</td></tr></table> RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				Item of Export	Qty	Item of Import	Qty	Ethoprophos Technical (Ethoprophos)	1 Kg	1. N-Propyl Mercaptan 2. Phosphorous Oxychloride 3. Ethanol (99% basis) 4. Caustic Soda Lye (100% basis)	0.700 Kg 0.830 Kg 0.244 kg 0.837 Kg
Item of Export	Qty	Item of Import	Qty								
Ethoprophos Technical (Ethoprophos)	1 Kg	1. N-Propyl Mercaptan 2. Phosphorous Oxychloride 3. Ethanol (99% basis) 4. Caustic Soda Lye (100% basis)	0.700 Kg 0.830 Kg 0.244 kg 0.837 Kg								

63	Case No.: 29/28/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
	HQ File :01/83/050/00845/AM09/	RLA File :03/94/040/00599/AM09/	Lic.No/Date:0310488057 26.09.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

information awaited from the firm to the D/L issued on 11/12/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.2.2009..

64	Case No.: 30/28/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
	HQ File :01/83/050/00846/AM09/	RLA File :03/94/040/00598/AM09/	Lic.No/Date:0310488066 26.09.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the D/L issued on 11/12/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.2.2009..			

65

Case No.:31/28/83-ALC1/2008	Party Name:ANMOL CHEMICALS	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Approved
HQ File :01/83/050/00847/AM09/	RLA File :03/94/040/00175/AM09/	Lic.No/Date:0310488130 26.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/71/2008-Ch.III dated 5.1.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Ammonium Chloride Bars Containing 50% Ammonium Chloride	1 Kg	Ammonium Chloride	0.500 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

66	Case No.: 33/28/83-ALC1/2008	Party Name:LUBZ CORPORATION (INDIA)	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
	HQ File :01/83/050/00849/AM09/	RLA File :03/95/040/00564/AM09/	Lic.No/Date:0310488437 30.09.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the D/L issued on 31/12/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.2.2009..			

67	Case No.:41/28/83-ALC1/2008	Party Name:J.OWEN & CO.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00857/AM09/	RLA File :03/94/040/00643/AM09/	Lic.No/Date:0310488756 01.10.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 24/12/08 issued by this office. Accordingly the case may be re-listed on 18.02.2009.			

68	Case No.:37/28/83-ALC1/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00853/AM09/	RLA File :09/24/040/00257/AM09/	Lic.No/Date:0910035525 03.10.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA/firm and also decided to issue reminder. Accordingly the case may be re-listed on 18.2.2009.			

69	Case No.:44/28/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00860/AM09/	RLA File :03/94/040/00511/AM09/	Lic.No/Date:0310488875 03.10.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the D/L issued on 11/12/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.2.2009..			

70	Case No.:40/28/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00856/AM09/	RLA File :10/24/040/00084/AM09/	Lic.No/Date:1010031157 06.10.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.2.2009.			

71	Case No.:6/31/83-ALC1/2008	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00899/AM09/	RLA File :26/24/040/00001/AM09/	Lic.No/Date:2610007483 16.10.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.2.2009.			

72	Case No.: 7/31/83-ALC1/2008	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
	HQ File :01/83/050/00900/AM09/	RLA File :03/94/040/00677/AM09/	Lic.No/Date:0310490602 16.10.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.2.2009.			

73	Case No.:8/31/83-ALC1/2008		Party Name:HP INTERNATIONAL		Meet No/Date:43/83-ALC1/2008 21.01.2009		Status:Case Approved								
	HQ File :01/83/050/00901/AM09/		RLA File :03/94/040/00634/AM09/		Lic.No/Date:0310490759 17.10.2008		Defer Date:								
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC.Div.) forwarded vide their U.O. 46011/62/2006-PC.II dated 29.12.2008 and decided to approve this case as under:-														
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>PVC Cleaner</td><td>1 Kg</td><td>1. Methyl Ethyle Ketone (MEK) 2. Acetone</td><td>0.93 Kg 0.10 Kg</td></tr></table>								Item of Export	Qty	Item of Import	Qty	PVC Cleaner	1 Kg	1. Methyl Ethyle Ketone (MEK) 2. Acetone
Item of Export	Qty	Item of Import	Qty												
PVC Cleaner	1 Kg	1. Methyl Ethyle Ketone (MEK) 2. Acetone	0.93 Kg 0.10 Kg												
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.															

74	Case No.: 11/31/83-ALC1/2008	Party Name:SHANTI INDUSTRIES	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
	HQ File :01/83/050/00904/AM09/	RLA File :08/24/040/00155/AM09/	Lic.No/Date:0810075479 17.10.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.2.2009.			

75	Case No.: 12/31/83-ALC1/2008	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Approved
	HQ File :01/83/050/00905/AM09/	RLA File :03/95/040/00644/AM09/	Lic.No/Date:0310490962 20.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 21/1/09 offered by him the Committee decided to approve this case as per SION A- 2866.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

76	Case No.: 13/31/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
	HQ File :01/83/050/00906/AM09/	RLA File :04/24/040/00162/AM09/	Lic.No/Date:0410099329 20.10.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 29/12/08 issued by this office. Accordingly the case may be re-listed on 18.02.2009.			

77	Case No.: 14/31/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
	HQ File :01/83/050/00907/AM09/	RLA File :04/24/040/00158/AM09/	Lic.No/Date:0410099333 20.10.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 29/12/08 issued by this office. Accordingly the case may be re-listed on 18.02.2009.			

78	Case No.: 16/31/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
	HQ File :01/83/050/00909/AM09/	RLA File :03/94/040/00610/AM09/	Lic.No/Date:0310491060 20.10.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 24.12.08 by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 18.2.2009.			

79	Case No.: 17/31/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Approved
	HQ File :01/83/050/00910/AM09/	RLA File :03/94/040/00536/AM09/	Lic.No/Date:0310491062 20.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/94/2004-Ch.II dated 12.9.2005 and decided to approve this case on repeat basis as under:-			
Item of Export		Qty	Item of Import	Qty
As Approved by NC		-do-	As Approved by NC	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

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80	Case No.:18/31/83-ALC1/2008	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00911/AM09/	RLA File :03/94/040/00633/AM09/	Lic.No/Date:0310491088 20.10.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009.			

81	Case No.:20/31/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00913/AM09/	RLA File :03/94/040/00503/AM09/	Lic.No/Date:0310491107 20.10.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the D/L issued on 24/12/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.2.2009..			

82	Case No.:15/31/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00908/AM09/	RLA File :10/24/040/00079/AM09/	Lic.No/Date:1010031303 21.10.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 18.2.2009.			

83	Case No.:19/31/83-ALC1/2008	Party Name:THERMAX LTD.,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00912/AM09/	RLA File :31/24/040/00192/AM09/	Lic.No/Date:3110035845 21.10.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009.			

	Case No.:1/35/83-ALC1/2008	Party Name:CALIBRE CHEMICALS PVT.LTD.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Approved
	HQ File :01/83/050/00977/AM09/	RLA File :03/94/040/00736/AM09/	Lic.No/Date:0310493956	Defer Date:

84

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/87/2008-Ch.II dated 1.1.2009 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Sodium Perchlorate Monohydrte	1 Kg	Sodium Chlorate	0.842 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

85

Case No.: 2/35/83-ALC1/2008	Party Name:SHANTI INDUSTRIES	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Approved
HQ File :01/83/050/00978/AM09/	RLA File :08/24/040/00162/AM09/	Lic.No/Date:0810075953 12.11.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/79/2004-Ch.II dated 1.1.2009 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Sodium Hexametaphosphate	1 Kg	Phosphoric Acid	0.860 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

86

Case No.: 3/35/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
HQ File :01/83/050/00979/AM09/	RLA File :05/24/040/00509/AM09/	Lic.No/Date:0510230772 14.11.2008	Defer Date:18.02.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009.

87

Case No.: 7/35/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
HQ File :01/83/050/00983/AM09/	RLA File :02/24/040/00195/AM09/	Lic.No/Date:0210119721 17.11.2008	Defer Date:18.02.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 24/12/08 issued by this office. Accordingly the case may be re-listed on 18.02.2009.

88

Case No.:8/35/83-ALC1/2008	Party Name:JOCIL LTD.,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Approved
HQ File :01/83/050/00984/AM09/	RLA File :09/24/040/00315/AM09/	Lic.No/Date:0910035968 17.11.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/14/2007-Ch.II dated 15.1.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Distilled Fatty Acids Derived from Palm Fatty Acids Distillate	1 Kg	Palm Fatty Acid Distillate (PFAD) FFA 80% minimum IV-50-55 MIV -1% Max. Unsap-2% Max Acid Value 180-190 Sap Value-190205	1.01 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

89	Case No.:10/35/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/00986/AM09/	RLA File :03/94/040/00699/AM09/	Lic.No/Date:0310494354 17.11.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.2.2009.			

90	Case No.:11/35/83-ALC1/2008	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Approved
	HQ File :01/83/050/00987/AM09/	RLA File :03/95/040/00697/AM09/	Lic.No/Date:0310494448 18.11.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 21/1/09 offered by him the Committee decided to approve this case and inputs may be allowed as per SION A- 2866. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

91	Case No.:1/39/83-ALC1/2008	Party Name:N.R. AGARWAL INDUSTRIES LTD.,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/01058/AM09/	RLA File :03/95/040/01263/AM08/	Lic.No/Date:0310496931 08.12.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 18.2.2009			

92	Case No.:2/39/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/01059/AM09/	RLA File :03/94/040/00755/AM09/	Lic.No/Date:0310496973 08.12.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.2.2009			

93	Case No.:9/39/83-ALC1/2008	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Approved
	HQ File :01/83/050/01066/AM09/	RLA File :05/24/040/00581/AM09/	Lic.No/Date:0510232247 08.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. Nil dated 21.1.2009 and decided to approve the case as under:- Export Item No.1 Zirconium Carbonate $ZrO_2 + HfO_2$ 40-42% Standard/Catalyst/AZC/NF Grade : Approved as per SION A-2809 Export Item No.2 Zirconium Oxide $ZrO_2 + HfO_2$ 99.5%, BZ-1, BZ-2 NF, BZ-2, BZ-3 : Approved as per SION A-2908 Caustic Soda is not allowed as it is not given in the SION RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.:3/39/83-ALC1/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
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94	HQ File :01/83/050/01060/AM09/	RLA File :09/24/040/00345/AM09/	Lic.No/Date:0910036241 10.12.2008	Defer Date:18.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.2.2009				

95	Case No.:4/39/83-ALC1/2008	Party Name:THERMAX LTD.,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/01061/AM09/	RLA File :31/24/040/00239/AM09/	Lic.No/Date:3110036354 10.12.2008	Defer Date:18.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009				

96

Case No.:5/39/83-ALC1/2008	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Approved
HQ File :01/83/050/01062/AM09/	RLA File :04/24/040/00216/AM09/	Lic.No/Date:0410100723 10.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/51/2006-Ch.II dated 21.7.2006 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Composize 1718 Neutral Sizing Rosin (Solid content : 35 +/- 1%)	1 Kg	1. Gum Rosin 2. Fumaric Acid 3. Aqueous Solution of Polymeric Quarternary Amine (Active content: 50+/-5%)	0.136 Kg 0.005 Kg 0.034 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE			

97	Case No.:6/39/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/01063/AM09/	RLA File :08/24/040/00111/AM09/	Lic.No/Date:0810076608 10.12.2008	Defer Date:18.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009				

	Case No.:7/39/83-ALC1/2008	Party Name:SHIVALIK POLYADD	Meet No/Date:43/83-ALC1/2008	Status:Case Deferred
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98		INDUSTRIES LTD.	21.01.2009	
	HQ File :01/83/050/01064/AM09/	RLA File :08/24/040/00151/AM09/	Lic.No/Date:0810076609 10.12.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009			

99	Case No.:8/39/83-ALC1/2008	Party Name:SHIVALIK POLYADD INDUSTRIES LTD.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/01065/AM09/	RLA File :08/24/040/00146/AM09/	Lic.No/Date:0810076610 10.12.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009			

100	Case No.:10/39/83-ALC1/2008	Party Name:PALGHAR PLYWOOD PRODUCT PVT LTD	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Approved
	HQ File :01/83/050/01067/AM09/	RLA File :03/95/040/00735/AM09/	Lic.No/Date:0310497033 10.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. Nil dated 21.1.2009 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Wooden Panels for guest room lolo 47 MG finish open grain matte size: 8FT X 4FT X 3.8 MM made of plywood and Veneer (6100 pcs)	68.912 Cubic Meter	1. Commercial Plywood 8FT X 4FT X 3.2 MM (6100 Pcs) 2. Veneer in fitch form of .6MM thickness (LOLO 47 MG) (19973.805 Sq. Meter)	58.030 Cubic Meter 11.979 Cubic Meter
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

101	Case No.:14/39/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/01071/AM09/	RLA File :34/24/040/00098/AM09/	Lic.No/Date:3410022877 10.12.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009			

102	Case No.:15/39/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/01072/AM09/	RLA File :34/24/040/00107/AM09/	Lic.No/Date:3410022878 10.12.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009			

103	Case No.:16/39/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/01073/AM09/	RLA File :34/24/040/00135/AM09/	Lic.No/Date:3410022879 10.12.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009			

104	Case No.:17/39/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/01074/AM09/	RLA File :34/24/040/00152/AM09/	Lic.No/Date:3410022887 10.12.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009			

105	Case No.:18/39/83-ALC1/2008	Party Name:HIKAL LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/01075/AM09/	RLA File :03/94/040/00806/AM09/	Lic.No/Date:0310497172 10.12.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.2.2009			

	Case No.:19/39/83-ALC1/2008	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Approved
	HQ File :01/83/050/01076/AM09/	RLA File :03/95/040/00741/AM09/	Lic.No/Date:0310497196 10.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/43/2003-Ch.III dated 25.7.2005 and decided to approve this case on repeat basis as under:-			

106	Item of Export	Qty	Item of Import	Qty
	Optical Whitening Agent/Optical Brightening agent (containing : 1,4 bis(O-Cyano-styryl) Benzene 21.028%	1 Kg	1. Vinyl Pyrolidon Co-Polymer (Solid content 30% Aqueous solution)	0.082 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

107	Case No.:11/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/01068/AM09/	RLA File :05/24/040/00511/AM09/	Lic.No/Date:0510232358 11.12.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 21/1/09 offered by him the Committee decided to call for the following information from the firm as under:- 1) Weight of export product 2) Weight and GSM of diary block 3) Net content of paper, Polyurethane and Book Binding Board in Export 4) Specification and thickness of import item t Serial No.3 Accordingly the case may be re-listed on 18.2.2009.			

108	Case No.:12/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/01069/AM09/	RLA File :05/24/040/00521/AM09/	Lic.No/Date:0510232359 11.12.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 21/1/09 offered by him the Committee decided to call for the following information from the firm as under:- 1) Weight of GSM of paper in each of the export item 2) Weight and GSM of import item No.1 3) Net content of paper, PVC coated paper and Book Binding Board in Export 4) GSM of import item No.3			

Accordingly the case may be re-listed on 18.2.2009.

109	Case No.:13/39/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/01070/AM09/	RLA File :05/24/040/00575/AM09/	Lic.No/Date:0510232360 11.12.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.2.2009			

110	Case No.:20/39/83-ALC1/2008		Party Name:LUBRIZOL INDIA PRIVATE LIMITED		Meet No/Date:43/83-ALC1/2008 21.01.2009		Status:Case Approved	
	HQ File :01/83/050/01077/AM09/		RLA File :03/95/040/00775/AM09/		Lic.No/Date:0310497197 11.12.2008		Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/41/2005-Ch.II dated 10.7.2007 and decided to approve this case as under:-							
	Item of Export		Qty	Item of Import		Qty		
	Product: 106.95 Overbased 300 TBN Calcium Sulphonate a (Type of Chemical Additive for Lubricating Oils)		1 Kg	1. Sodium petroleum Sulfonate 2. Hydrated Lime 3. 150 Solvent Neutral 4. Diatomaceous Earth (Filter Aid)		0.400 Kg 0.280 Kg 0.460 kg 0.050 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE								

111	Case No.:21/39/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/01078/AM09/	RLA File :03/95/040/00753/AM09/	Lic.No/Date:0310497332 11.12.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.2.2009			

112	Case No.:22/39/83-ALC1/2008	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Approved
	HQ File :01/83/050/01079/AM09/	RLA File :04/24/040/00205/AM09/	Lic.No/Date:0410100807 12.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. Nil dated 21.1.2009 and decided to approve this case as under as applied for.			
	Item of Export	Qty	Item of Import	Qty
	ACRYLONITRILER RUBERISED CORK SHEETS & STRIPS GR:RC70 CNATURAL COLOUR CONTAINING MIN. 27.5% NITRILE RUBBER & MIN. 60% CORK	1206 Kg	1. Granulated Cork 2. Acrylo Nitrile Butadiene Rubber	758.570 Kg 338.880 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

113	Case No.:23/39/83-ALC1/2008	Party Name:CHEMPLAST SANMAR LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/01080/AM09/	RLA File :04/24/040/00200/AM09/	Lic.No/Date:0410100810 12.12.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 18.2.2009			

114	Case No.:24/39/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/01081/AM09/	RLA File :03/95/040/00681/AM09/	Lic.No/Date:0310497707 12.12.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.2.2009			

115	Case No.:25/39/83-ALC1/2008	Party Name:DILIP KUMAR BUBNA	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/01082/AM09/	RLA File :02/24/040/00220/AM09/	Lic.No/Date:0210121039 15.12.2008	Defer Date:18.02.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 18.2.2009

116	Case No.: 26/39/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
	HQ File :01/83/050/01083/AM09/	RLA File :10/24/040/00099/AM09/	Lic.No/Date:1010031906 15.12.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.2.2009			

117	Case No.: 27/39/83-ALC1/2008	Party Name:PARAS OFFSET PVT.LTD.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
	HQ File :01/83/050/01084/AM09/	RLA File :05/24/040/00550/AM09/	Lic.No/Date:0510232527 15.12.2008	Defer Date:18.02.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 21.1.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Type of paper and paper board to be imported whether coated or uncoated 2. Material and thickness of coated wire. Accordingly the case may be re-listed on 18.2.2009.			

118	Case No.: 28/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
	HQ File :01/83/050/01085/AM09/	RLA File :05/24/040/00569/AM09/	Lic.No/Date:0510232528 15.12.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 18.2.2009			

119	Case No.: 30/39/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status: Case Deferred
	HQ File :01/83/050/01087/AM09/	RLA File :10/24/040/00112/AM09/	Lic.No/Date:1010031912 15.12.2008	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.2.2009			

120

Case No.:31/39/83-ALC1/2008	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Approved
HQ File :01/83/050/01088/AM09/	RLA File :34/24/040/00149/AM09/	Lic.No/Date:3410022927 16.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/136/2005-Ch.II dated 4.7.2006 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Oil Soluble Demulsifier containing 10% (Polyimine ethoxylate/Propoxylate) and 5% (Phenol Formaldehyde Resin Ethoxylate)	1 Kg	1. Kemlix D-510 (Polyimine ethoxylate/Propoxylate)	0.100 Kg
		2. Witbreak GBG (Phenol Formaldehyde Resin Ethoxylate)	0.050 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

	Case No.:33/39/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Approved
	HQ File :01/83/050/01090/AM09/	RLA File :03/94/040/00125/AM09/	Lic.No/Date:0310498340 17.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. Nil dated 21.1.2009 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	UNISPEC 8	1 Ltr.	1. Sodium Saccharin	0.100 Kg
			2. Allyl Chloride	0.133 Kg
			3. Butynediol	0.350 Kg
			4. Propargyl Alcohol	0.13875 Kg
	NICKEL ADDITIVE 220 ELECTROPLATING ADDITIVE – CONTAINING 15% ALLYLCHLORIDE & 14%	1 Ltr.	1. Allylchloride	0.150 Kg
			2. Epichlorohydrin	0.140 kg
			3. Saccharin	0.230 Kg

121

EPICHLOROHYDRIN & 23% SACCHARIN			
NICKEL LEVELLER 244 ELECTROPLATING ADDITIVE – CONTAINING 10% PROPRGYL ALCOHOL & 10% SACCHARIN	1 Ltr.	1. Proprgyl Alcohol 2. Saccharin	0.100 Kg 0.100 Kg
AQUAGUARD 302 ELECTROPLATING ADDITIVE – CONTAINING 99% LUGALVAN DC	1 Ltr.	Lugalvan DC (Aqueous Emulsion of Ethylene Co-Polymer)	0.990 Kg
STEELEX K 20 ELECTROPLATING PASSIVATION – CONTAINING 30% SACCHARIN	1 Kg	Polyvinyl Alcohol (Polysizer 173)	0.300 Kg
GINBOND 814 ELECTROPLATING CLEANER – CONTAINING 30% SODIUM GLUCONATE	1 KG	Sodium Gluconate	0.300 Kg
GROWCLEAR LB 40 ELECTROPLATING ADDITIVE – CONTAINING 98% TECHNICLAD LGW 280 (Acrylic PV Resin)	1 Ltr.	Techniclad LGW 280	0.980 Kgz

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

122

Case No.:34/39/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
HQ File :01/83/050/01091/AM09/	RLA File :03/94/040/00685/AM09/	Lic.No/Date:0310498341 17.12.2008	Defer Date:18.02.2009

Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 21.1.2009 offered by him the Committee decided to call for the following information from the firm as under:-

1. Percentage pigment and percentage solid resin content in the export product
2. Percentage solid resin content in import item at S.No.2 i.e. Binder

3. Material balance between import and export in terms of solid resin & pigment

Accordingly the case may be re-listed on 18.2.2009.

123	Case No.:1/43/83-ALC1/2008	Party Name:NANDU CHEMICAL INDUSTRIES	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/01146/AM09/	RLA File :07/24/040/00555/AM09/	Lic.No/Date:0710062287 07.01.2009	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.2.2009.			

124

Case No.:2/43/83-ALC1/2008	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Approved
HQ File :01/83/050/01147/AM09/	RLA File :03/95/040/00807/AM09/	Lic.No/Date:0310501845 07.01.2009	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/97/2005-Ch.III dated 22.8.2006 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Yellow B Base (4-Amino 3-Methoxy Azo Benzene-3-Sulfonic Acid) (Purity 99% Min. by HPLC)	1 Kg	Ortho Anisidine	0.571 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

125

Case No.:3/43/83-ALC1/2008	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Approved
HQ File :01/83/050/01148/AM09/	RLA File :03/95/040/00842/AM09/	Lic.No/Date:0310502029 09.01.2009	Defer Date:18.02.2009
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/41/2005-Ch.II dated 17.10.2006 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Flozol 6682C Oil Field	1 Kg	1. Ceto-Stearyl Alcohol	0.320 Kg

125	additive- Co –polymer of Maleic Anhydride & Styrene esterified with Fatty Alcohol (C ₁₆ -C ₁₈) with 40% Non Volatile matter Solvent naptha: 60%	C ₁₆ -C ₁₈ 2. Maleic Anhydride 3. Solvent Naptha (C ₁₀ +)	0.0550 Kg 0.603 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

126	Case No.:4/43/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:43/83-ALC1/2008 21.01.2009	Status:Case Deferred
	HQ File :01/83/050/01149/AM09/	RLA File :10/24/040/00114/AM09/	Lic.No/Date:1010032160 12.01.2009	Defer Date:18.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.2.2009.			

Date:29.01.2009
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer